

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 260 of 2009

Subject: Approval of tariff of Vindhyachal Super Thermal Power Station Stage III (1000 MW) for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 15.12.2011

Coram: Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: NTPC

Respondents: Madhya Pradesh Power Trading Company Limited and others

Parties present: Shri Sachin Jain, NTPC
Shri A.K.Chaudhary, NTPC
Shri Rajesh Jain, NTPC
Shri G.K.Dua, NTPC
Shri Ajay Dua, NTPC
Shri S.K.Sharma, NTPC
Ms. Suchitra Maggon, NTPC
M.K.V. Rama Rao, NTPC
Shri Rohit Chhabra, NTPC

Record of Proceedings

This petition has been filed by the petitioner NTPC, for approval of tariff of Vindhyachal Super Thermal Power Station Stage-III (1000 MW) (hereinafter referred to as “the generating station”) for the period from 1.4.2009 to 31.3.2014 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (‘the 2009 regulations’)

2. The representative of the petitioner submitted as under:

- (i) In terms of the directions of the Commission contained in order dated 29.6.2010 in Petition No. 245/2009, the tariff petition was amended. The annual fixed charges of the generating station has been revised considering the actual capital expenditure for 2009-10 and projected additional capital expenditure for the period 2010-14.
- (ii) Some of the works in respect of the generating station were completed beyond the cut-off date for reasons which were beyond the control of the petitioner. However, orders contract in respect of these assets were placed before the cut-off date. Hence, expenditure claimed on this count may be allowed.
- (iii) O&M expense norms specified by the Commission are not sufficient to meet the additional expenses due to increase in water charges. The additional increase on this count may be allowed to be recovered as pass through in tariff
- (iv) The cost incurred towards development of infrastructure for implementation of the scheme based on the Govt. of India notification dated 27.4.2010, which require the generating stations to supply power to rural households within the radius of 5 km from the existing /upcoming projects, which may be allowed.

3. None appeared on behalf of the respondents. The Commission directed the petitioner to submit within 2.1.2012, the following information, on affidavit.

- (a) The amount recovered from Insurance company on the ICT & Shunt reactor damaged due to fire/accident; and
- (b) The gross block of the above said asset.

4. Subject to the above, the order in the petition was reserved.

Sd/-
(T. Rout)
Joint Chief (Law)